

is given in the annexed Statement.  
(See below)

(c) and (d) All the cases of overcharging are at the various states of

investigation. In one case, the tentative overcharged amount has been communicated to the concerned company.

Statement

Price fixed for the medicines under Drugs Price Control Order and the names of their producers

the producer	Current price fixed by the Govt. with date (Rs)]	of formulation and pack size	Name	of
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1	Megadol Tablet (10's)		M/s. Novacare (P) Ltd	•Ti 6.13 (1-12-1988)
2	Proxivon Capsules (6's)		M/s. Ulttm Pharmaceuticals!	4.03 (8-3-1989)
3	Butaproxyvon Capsules (6's) ]		-do-	3.90- (8-3-1989)
4	Spasmo Proxyvon Capsules (6's)		-do-1	4.27 (8-3-1989)
				5.31 (2-12-1988>
6	Anafllam Tablets (10's)		M/s. Albert David Ltd.	6.44 (18-8-1989)
7	Flagyl I.V. Injection (100ml Bottle)		M/s. Denis Pharmacy	13.03 (8-11-1989)
				6.44 (18-8-1989)

JE 9 Dextropic Cream . . . . .

M/s. Infar (India) Ltd. N.A.

**Starating of new industries with Foreign Collaboration**

The information is being collected and will be laid on the Table of the House.

352. SHRI PRAKASH YASHWANT AMBEDKAR: Will the PRIME MINISTER be pleased to state:

(a) what is the number of new Industrial Units started with foreign collaboration from 1986 till date; and

(b) what is the amount that is remitted to foreign collaborator by these new Industries started after 1986?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b)

**Light Combat Aircraft Project**

353. SHRI SHRI PRATAP MISHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to abandon Light Combat Aircraft Project; and

(b) if not, the progress so far made in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No Sir.

(b) Project Definition Phase of Light Combat Aircraft (LCA) has been completed and design and engineering work has commenced. The Full Scale Engineering Development (FSED) is proposed to be undertaken in two phases. In the first phase, the basic aircraft platform and other critical technologies will be demonstrated. Integrated version of LCA will be flight-tested and proven in the second phase. Government sanction to cater for work in the first phase of project is being obtained.

#### **Review of Industrial Policy**

354. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to review the Industrial Policy; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Licensing Policy is as yet under formulation.

#### **Production of LCA Aircraft**

355. SHRI SURESH KALMADI: Will the Minister of DEFENCE be pleased to state:

(a) when the two technology demonstrator LCA aircrafts are expected to fly;

(b) the number of prototypes which are subsequently planned to be built;

(c) when the first produced LCA is scheduled to fly; and

(d) when the first LCA squadron is scheduled to be deployed in the IAF?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The two technology demonstrator LCA aircrafts are expected to be ready in 1995-96.

(b) The decision on number of prototype to be built subsequently would be taken after flight-trials of the technology demonstrator aircraft.

(c) The first LCA from the production series is expected to fly in the early years of next decade.

(d) Delivery of LCA to the IAF is expected to start in the first half of next decade.

#### **Simplification of Formalities for New Industries**

356. SHRI SURESH KALMADI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government propose to simplify and reduce formalities for new industries in the country; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) and (b) Government's New Industrial Licensing Policy is as yet under formulation.

#### **Age Limit for the Government Jobs**

357. SHRI RAJNI RANJAN SAHU: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to raise the maximum and minimum age limits for Government jobs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) The existing age limits for appointment to various posts have been fixed keeping in view the nature of duties and requirements of educational qualifications etc. At present, there is no proposal to raise the age limits.

#### **Industrial Licensing**

358. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government plan to